

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/00672/2017

Chandigarh, this the 15th day of May, 2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &

...

1. Pardeep Sundriyal (aged 19 years) S/o Late Sh. Dharma Dutt, (Ex.ALM) in Group C resident of House no.1036A, Sector-28B, Chandigarh.
2. Preeti Sundriyal (aged 19 Years) D/o Late Sh. Dharma Dutt, (Ex.ALM) resident of house no.1036A, Sector-28B, Chandigarh.
3. Smt. Bhagirathi Devi (aged about 85 years) widow of Late Sh. Amar Dutt and mother of Late Sh. Dharma Dutt, (Ex.ALM) resident of house no.1036A, Sector-28B, Chandigarh.
4. Smt. Deepa (aged 46 years) widow of Late Sh. Dharma Dutt, (Ex.ALM) resident of house no.1036A, Sector-28B, Chandigarh.

....APPLICANTS

VERSUS

1. Union of India through its Secretary, to Government, Parliament Street, New Delhi.
2. Union Territory Chandigarh through Secretary Department of Electricity Chandigarh.
3. Superintending Engineer, Electy. OP Divn. No.1 UT, Sector-17E, Chandigarh.
4. Addl. Superintending Engineer, Electy. OP Divn. No.1 UT, Sector-17E, Chandigarh.
5. Accuntant General (A&E), UT, Chandigarh, Sub Office Chandigarh-17.
6. Smt. Kamla Devi Sundriyal Widow of Late Sh. Dharma Dutt, now residing in village Noilu, Post Office Chamnow District Pouri, Garhwal (Uttrakhand).

....RESPONDENTS

Present: Sh. N.D. Anchit, counsel for the applicant.
Sh. T.S. Hundal vice Sh. Ram Lal Gupta, counsel for respondent No.1.
Sh. Rajesh Punj, counsel for respondents no.2 to 4.
Sh. I.S. Sidhu, counsel for respondent no.5.
Sh. Parmod Sharma, counsel for respondent no.6

ORDER (Oral)**SANJEEV KAUSHIK, MEMBER (J):-**

1. Learned counsel appearing on behalf of respondent no.6 seeks permission to place on record affidavit and has submitted that he has arrived at a compromise with regard to distribution of pensionary and other benefits on demise of late Sh. Dharam Dutt. The same is taken on record.
2. Counsel representing Chandigarh Administration submitted that let them submit an application annexing affidavit, then they will consider the same in accordance with law as to who is entitled to these benefits. He further submits that with regard to compassionate appointment also, the applicants can move application, which will be considered by the respondents as per law.
3. Accordingly, the O.A. is disposed of in the aforesaid manner.

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 15.05.2018.
Place: Chandigarh.

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